

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'I-1': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.2266/Del/2014
Assessment Year : 2009-10**

**GE India Industrial Private
Limited,
Building No.7A, 4th Floor,
DLF Cyber City, DLF Phase-III,
Sector-25A, Gurgaon,
Haryana-122002
PAN-AAACG4901D**

**Vs. Deputy Commissioner of Income
Tax,
Circle-12(1),
New Delhi**

(Appellant)

(Respondent)

Appellant by : Sh. Aayush Nagpal, Adv.
Respondent by : Sh. Surender Pal, CIT-DR

Date of hearing : 08.04.2021
Date of pronouncement : 08.04.2021

ORDER

PER R.K. PANDA, AM :

This appeal filed by the assessee for the assessment year 2009-10 is directed against the order of learned Deputy Commissioner of Income Tax, Circle-12(1), New Delhi, dated 31.01.2014.

2. The learned counsel for the assessee, vide its letter dated 07.04.2021, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of both the sides on conclusion of Virtual Hearing on 07th April, 2021.

Sd/-

Sd/-

(SUCHITRA KAMBLE)
JUDICIAL MEMBER

(R.K. PANDA)
ACCOUNTANT MEMBER

Delhi/Dated- 07.04.2021

Shekhar

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,
ITAT, Delhi